

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

original Application No. 795 of 2003

Jabalpur, this the 26th day of March, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Dinesh Kumar Dayal  
Aged about 35 years,  
S/o Shri I.Dayal  
AMD/E.L.H/OFK  
PER No. 092103  
O.F.K. Hospital, Jabalpur  
R/o 1712 - Lakshmi Colony,  
Hathital, Jabalpur(M.P.)

APPLICANT

(By Advocate - Shri S. Ganguli on behalf of  
Shri M.Sharma)

VERSUS

1. Union of India  
Through it's Secretary  
Ministry of Defence,  
New Delhi.
2. Chairman,  
Ordnance Factory Board,  
Shahid Khudiram Bose,  
Calcutta.
3. Senior General Manager,  
Ordnance Factory Board,  
Khamaria, Jabalpur.
4. General Manager,  
Ordnance Factory Board,  
Khamaria, Jabalpur

RESPONDENTS

(By Advocate - Shri P.Shankaran)

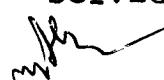
C.R.D.E.R (oral)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

"(ii) Quash and set aside the impugned order dated 26.4.2003, Annexure-A-1"

2. The brief facts of the case are that the applicant was working as Ambulance Driver at Ordnance Factory Khamaria. He was charge sheeted and <sup>an</sup> enquiry was held against him and thereafter the penalty of dismissal from service was imposed on him vide order dated 26th April,



2003. Against the said order the applicant has filed an appeal on 27th May, 2003, which is still pending with the respondents.

3. Heard the learned counsel for the parties and perused the records.

4. In the circumstances, we deem it appropriate that this Original Application can be disposed of by directing the respondent No. 2 to consider and decide the appeal of the applicant dated 27th May, 2003 and also consider this OA as part of the appeal, by passing a speaking, detailed and reasoned order within a period of 2 months from the date of receipt of copy of this order and inform the decision to the applicant. we do so accordingly. The applicant is directed to send a copy of this order and original Application to the respondent No.2 within a period of 15 days from the date of receipt of copy of this order.

5. Accordingly, the original Application is disposed of. No costs.

(Madan Mohan)  
Judicial Member

*M.P. Singh*  
(M.P. Singh)  
Vice Chairman

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